IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CA 85/2017 IN CP(CAA)No.2/Chd/Pb/2017

In the matter of:

Sections 230-232 of the Companies Act, 2013

AND

In the matter of:

A composite Scheme of Arrangement and Amalgamation between:

Fortis Healthcare Limited ...Demerged Company

AND

SRL LimitedAmalgamating Company

AND

Fortis Malar Hospital Limited ... Resulting/Amalgamated Company

Present: Mr. Gyanendra Kumar, Advocate for the applicant-

companies.

Mr. Manish Jain, , Mr. Jasdev Singh Mehndiratta and Ms. Divya

Sharma, Advocates for Intervener.

Learned counsel for both the parties submit that the matter has now been fixed by the Hon'ble Supreme Court for 23.10.2017. The hearing in this case, is therefore, adjourned to 06.11.2017.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

October 10, 2017